

ITEM NO.7

COURT NO.6

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1) No(s).2121/2013
(From the judgement and order dated 12/10/2012 in CRLA No.6780/2006,
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

SUBHASH SINGH

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

(With appln(s) for bail and office report)

WITH

SLP(Cr1) NO. 3062 of 2013

(With appln. for bail and office report)

Date: 07/10/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. PATNAIK

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

For Petitioner(s)

Mr. S.S. Kulshrestha, Sr. Adv.

Mr. A.S. Kulshrestha, Adv.

Mr. Lalit Kumar, Adv.

Mr. M.K. Mishra, Adv.

Mr. Naresh Kumar, Adv.

For Respondent(s)

Mr. Vivek Vishnoi, Adv.

Mr. M.R. Shamshad, Adv.

Mr. Abhishek Sharma, Adv.

UPON hearing counsel the Court made the following

O R D E R

List after two weeks.

(G. SUDHAKARA RAO)
COURT MASTER

(SHARDA KAPOOR)
COURT MASTER